

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4298/2020

(Arising out of impugned final judgment and order dated 12-05-2020 in CRLA No. 6/1997 passed by the High Court Of Judicature At Allahabad)

NARESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89843/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.89844/2020-EXEMPTION FROM FILING O.T. )

Date : 07-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Vivek Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in six weeks.

Let a copy of the petition be served on the Standing Counsel for the State of Uttar Pradesh.

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)